

[बी मोहम्मद इस्माइल]
आपको कहना चाहता हूँ कि ऐसा आन्दोलन
फिर होगा जो 8.33 परसेंट के बोनस
के लिये हुआ था।

भी हुकम अवधि कक्षाय : उससे भी
तेज होगा।

भी मोहम्मद इस्माइल : और इतना
तेज होगा कि फिर आपको कहना पड़ेगा कि
इसमें भी सी.आई.ए० के लोग घुस गये
हैं।

MR. DEPUTY-SPEAKER: The hon.
Member may continue on the next day.

MR. DEPUTY-SPEAKER: We take
up Private Members' Bills now.

15.00 hrs.

PREVENTION OF FOOD ADULTERATION (AMENDMENT) BILL*

(Amendment of sections 2, 3 etc.)

SHRI P. VENKATASUBBAIAH
(Nandyal): I beg to move for leave to
introduce a Bill further to amend the
Prevention of Food Adulteration Act,
1954.

MR. DEPUTY-SPEAKER: The ques-
tion is:

"That leave be granted to intro-
duce a Bill further to amend the
Prevention of Food Adulteration Act,
1954".

The motion was adopted.

SHRI P. VENKATASUBBAIAH: I
introduce the Bill.

CHILD MARRIAGE RESTRAINT (AMENDMENT) BILL*

(Amendment of sections 2, 3 etc.)

भी लक्ष्मीनारायण पांडेय (मद्रासा) उपायक

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dated 1st December 1972.

महोदय, मैं भ्रस्ताव करता हूँ कि बाज़ विषय
अचरोद्ध अधिनियम, 1929 का और संशोधन
करने वाले विधेयक को पुरस्थापित करने की
अनुमति दी जाये।

MR. DEPUTY-SPEAKER: The ques-
tion is:

"That leave be granted to intro-
duce a Bill further to amend the
Child Marriage Restraint Act, 1929".

The motion was adopted.

ज्ञा० लक्ष्मी नारायण पांडेय : मैं विधे-
यक पुरस्थापित करता हूँ

COIR INDUSTRY (AMENDMENT) BILL*

(Amendment of sections 4, 8 etc.)

SHRI C. K. CHANDRAPPAN (Tel-
licherry): I beg to move for leave
to introduce a Bill further to amend
the Coir Industry Act, 1953.

MR. DEPUTY-SPEAKER: The ques-
tion is:

"That leave be granted to intro-
duce a Bill further to amend the
Coir Industry Act, 1953".

The motion was adopted.

SHRI C. K. CHANDAPPAN: I in-
troduce the Bill.

CONSTITUTION (AMENDMENT) BILL*

(Omission of article 290A)

SHRI R. P. ULAGANAMBI (Vel-
lore): I beg to move for leave to in-
troduce a Bill further to amend the
Constitution of India.